

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 79 of 1987
(Writ Petition No. 16239 of 1985)

Sri Kamrul Hasan	Petitioner.
Versus		
Union of India & others	Respondents.

Hon'ble D.K. Agrawal, J.M.
Hon'ble K. Obayya, A.M.

(By Hon. D.K. Agrawal, J.M.)

Sri R.K. Pandey for the petitioner and Sri K.C. Sinha for the respondents are present.

2. This writ petition was filed in the High Court of Judicature at Allahabad seeking a direction in the nature of writ of mandamus commanding respondent no.2 to decide the petitioner's application dated 25.2.1984 and further to quash the order dated 5.1.1984.

3. The facts are that the petitioner was selected for ~~the~~ training to the post of Education Officer in the 13th batch of training course. The petitioner was, however, not relieved by his employer, i.e. the DRM, Jhansi. Therefore, respondent no.3 cancelled the selection vide an order dated 5.1.1984. The petitioner again expressed his willingness for being sent to 14th training course vide an application dated 25.2.1984. The said application dated 25.2.1984 remained pending, which had been decided in the year 1987 and the petitioner was sent for the 14th training course of Education Officer.

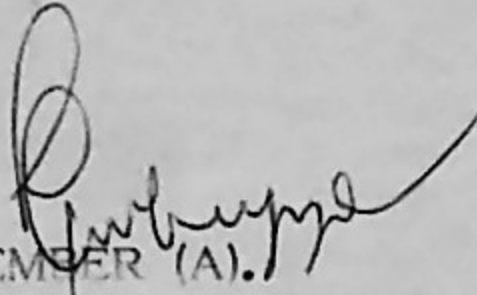
4. When the case was taken up on 20.11.1990, the learned counsel for the parties were asked to furnish the present position. The learned counsel for the petitioner has not been able to furnish any information. The learned counsel for respondent no.3 has,

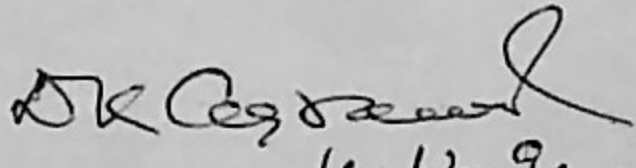
D.K. Agrawal

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however, filed an affidavit. Para 6 of the said affidavit indicates that the petitioner's application dated ^{25.2.84}~~23.2.1987~~ was decided in his favour and the petitioner was made to join as an Education Officer on 30.7.1987.

5. In view of these facts, the writ petition has become infructuous. It is accordingly dismissed as infructuous without any order as to costs.


MEMBER (A).


MEMBER (J).
4.12.90.

Dated : December 4, 1990.

PG.